

FIR NO.001291/20
U/s 379/411/34 IPC
PS:South Rohini
State Vs Sunil & Anr.

03.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 01.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020

FIR NO.001595/20
U/s 379/411 IPC
PS:South Rohini
State Vs Aniket Vaid @ Kalle.

03.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

The accused is stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 01.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020

FIR NO.040228/19
U/s 379/411/34 IPC
PS:South Rohini
State Vs Parmod @ Ganja & Anr.

03.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 01.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020

FIR NO.33346/19

PS:North Rohini.

03.05.2020

Present: Ld. APP for the State.

Heard.

As per record, the accused Rajkumar @ Raju was ordered to be released on interim bail vide order dated 07.04.2020 and the copy of the same was sent to Jail Superintendent concerned for compliance.

However, as per the report received from the Delhi Jail Authorities the said accused is not lodged in Delhi Jail.

Perusal of the record further revealed that the application for interim bail of accused Rajkumar @ Raju was moved from District Jail Meerut.

In these circumstances, the SHO concerned is directed to depute some official to get verify whether the copy of the order of interim bail dated 07.04.2020 is received in the Meerut Jail.

Be listed for 06.05.2020.

Copy of this order be sent to SHO concerned through Naib Court for compliance.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020

FIR NO.006779/20
U/s 379/411 IPC
PS:Keshav Puram
State Vs Monu @ Sagar

03.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

The accused is stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 05.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020

FIR NO.007272/20
U/s 379/411/34 IPC
PS:Keshav Puram
State Vs Sonu @ Jaggi & Anr.

03.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 05.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020

FIR NO.004249/20
U/s 379/411/34 IPC
PS:Keshav Puram
State Vs Sonu @ Jaggi & Anr.

03.05.2020

Fresh charge sheet received.

Present : Ld. APP for the State.

IO in person.

Both the accused are stated to be in JC.

However, in light of the advisory vide communication No.79/RG/DHC/2020 dated 16.03.2020 issued by Hon'ble High Court of Delhi and Ld. District & Session Judge, North -West, Rohini Courts, Delhi wherein it has been stated that the presence of parties should not be insisted unless unavoidable, their attendance is exempted for today.

Put up for consideration on 05.06.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020

FIR NO.

PS:

03.05.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020

FIR NO.

PS:

03.05.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/03.05.2020